

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1098
ANSWERED ON:13.07.2009
GUIDELINES FOR SPECTRUM ALLOCATION .
Rao Shri Nama Nageswara

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has noticed any lacunae in the guidelines notified for spectrum allocation to the telecom operators;
- (b) if so, whether it has been rectified;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) whether due to the said deficiencies in the guidelines any of telecom operators have been benefited;
- (f) if so, the details thereof; and
- (g) the steps taken/being taken by the Government to recover the benefits accrued to private telecom operators?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) The initial spectrum has been allotted to the GSM operators based on their request and as per provisions of their respective Service Licence Agreement subject to availability of spectrum. With growth of their services, additional spectrum, beyond the initial spectrum, has been allotted to GSM operators as per guidelines, orders and subscriber based eligibility criteria in force at the time of allotment of such additional spectrum subject to its availability. There is no lacunae in the guidelines notified from time to time for spectrum allocation to the telecom operators.

(b) to (g) Does not arise in view of (a) above.